

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 296/2001  
in  
OA 1858/2000

New Delhi this the 7th day of September, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

1. Mukesh Kumar  
S/O SH.Ram Sharma,  
R/O D-819, Netaji Nagar,  
New Delhi.

2. Devender S/O Sh.Jai Pal Singh,  
R/O 2/12, Jagjiwan Nagar,  
Loni Road, Shahdara, Delhi-110093

..Petitioners  
(By Advocate Shri U.Srivastava )

VERSUS

1. Smt.Asha Das,  
The Secretary,  
Ministry of Welfare, Govt.of India,  
Shastri Bhawan, New Delhi.

2. Shri L.C.Mehra,  
The Under Secretary,  
Govt.of India, Ministry of Welfare,  
Shastri Bhawan, New Delhi.

..Respondents  
(By proxy counsel Shri Rajiv Sharma)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

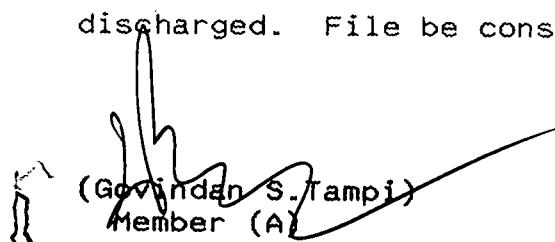
We have heard learned counsel for both the parties  
on CP 296/2001.

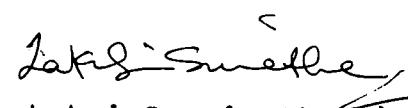
2. Learned counsel for the petitioners submits  
that in spite of the findings of the Tribunal in its  
previous order dated 27.8.2001 that the respondents are  
guilty prima facie of contempt of Court, language used by  
the respondents in their additional affidavit dated  
7.9.2001 is not appropriate. Learned counsel for the  
respondents, however, draws our attention to Para 2 of  
that affidavit. Learned counsel for the petitioners

submits that he is satisfied with the implementation now done by the respondents in pursuance of the Tribunal's order dated 24.1.2001 in OA 1858/2000.

3. The submissions of the petitioners counsel regarding the language used by the respondents is noted. As admittedly the respondents have complied with the Tribunal's order dated 24.1.2001 though belatedly, we consider it appropriate to dismiss the Contempt Petition. However, we would like to bring it to the notice of the respondents again the need to comply with the Tribunal's order faithfully and without any delay. We also dispose of the Contempt Petition with a warning to the alleged contemnor in the present case to use proper language in any reply affidavits he may file in future to such petitions so as to uphold the Majesty of Law.

4. With the above observations, CP 269/2001 is dismissed. Notices to the alleged contemnors are discharged. File be consigned to the record room.

  
(Govindan S. Tampi)  
Member (A)

  
(Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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